

THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION

No.....336...../R Dated: 01-05-2023

In exercise of the powers conferred under Article-225 of the Constitution of India, the High Court of Orissa hereby makes the following rules further to amend the Rules of the High Court of Orissa, 1948, Volume-I (4th Edition, 1983) namely:-

1. (i) These Rules shall be called "The Rules of the High Court of Orissa (Amendment) Rules, 2023."
(ii) They shall come into force on the date of their notification.
2. In the Rules of the High Court of Orissa, 1948, in Part-II, Chapter-VI, after the Rule-6-A, the following Rule 6-B shall be inserted;
"6-B. Every Vakalatnama/ Appearance Memo filed by the Advocate/ Panel Lawyers of both State & Central Government/ Designated Senior Advocates/ Advocate General, Odisha/ Deputy Solicitor General of India for State of Odisha shall bear stamp of value Rs.10/- (Rupees Ten only), to be supplied by the Legal Assistants' Association (LAA), Orissa High Court, Cuttack towards welfare of the Members of LAA. Failure to comply the above requirement shall constitute a defect for the purposes of stamp reporting.
Provided that the affixture of such welfare stamp is not mandatory in the Vakaltnama/ Appearance Memo filed in the Virtual Courts of the High Court of Orissa set up in the districts of the State of Odisha."
3. Rule-5 occurring in Part-V, Chapter XXI shall be substituted as follows;
"5. For obtaining the General Certified Copies/ Urgent Certified Copies, the applicant shall have to impress Court Fee Stamps/ adhesive stamp as per following rates:

(a) for General certified Copy

1	Application Fee	Rs.7.00
2	Searching Fee	Rs.5.00 (in case the copies of paper have been deposited in the Record Room)
3	Folios	No of pages x Rs.2.00
4	Hologram Fee	No of pages x Rs.1.00
5	Photo Copier Fee	No of pages x Rs.1.00
6	For typed copies	No of pages x Rs.5.00

(b) for Urgent Certified Copy

1	Application Fee	Rs.10.00
2	Searching Fee	Rs.5.00 (in case the copies of paper have been deposited in the Record Room)
3	Folios	No of pages x Rs.2.00
4	Hologram Fee	No of pages x Rs.1.00
5	Photo Copier Fee	No of pages x Rs.1.00
6	For typed copies	No of pages x Rs.5.00

Provided that where the facility of taking out copy by means of a Photo-copier machine is available, the applicant intending to avail the benefit may, in lieu of supplying the required impressed stamp papers, supply, for being affixed to the copy, adhesive stamps of the value there of in addition to affixing the value of the photo copy papers required to be used for preparing copies at the rate of Rs.1.00 per sheet by way of adhesive stamp.

Provided that where an application for a digitally signed copy of order/judgment/pleading/document is filed online and the copy is delivered online, no fee shall be payable.

Provided further that applications for copies from the central government, state government, public sector undertakings, urban and rural local bodies shall be received and copies shall be delivered only online."

4. In the said rules, the Rule-6, Part-V, Chapter XXI, of the Rules of the High Court of Orissa, 1948 (4th Edition, 1983) be omitted.
5. In the said rules, the Rule-6-C, occurring in Part-V, Chapter-XXI be substituted as follows;

“6-C. The Assistant concerned on receiving application for supply of photocopy shall, after evaluation, collect from the applicant photocopy paper charges at the rate of Rs.2.00 per sheet of paper by way of adhesive stamp in the manner indicated in Sub-rules (a) and (b) of Rule 5 and indicate the adhesive stamp collected by him for the purpose, separately, on the cost of the application.”

6. After Chapter-XXI of Part-V of the Rules of the High Court of Orissa, 1948, Volume-I (4th Edition, 1983), insert the following as Chapter-XXI-A:

**“Part-V
Chapter-XXI-A**


DIGITALLY SIGNED COPIES

1. The secretarial staff preparing the order or judgment shall append his or her digital signature on the softcopy of the order or judgment.
2. The concerned Secretarial Staff shall upload the digitally signed copy of the orders and judgments on the website of the High Court of Orissa on the same or the immediate next day as the order or the judgment is signed by the Judge.
3. On receipt of the online application for copy of pleading or other document of a case filed in the High Court of Orissa, the Superintendent of the Copying Section or any other staff authorized in this behalf shall append his or her digital signature on the scanned copy of the required document and the copy shall be sent to the applicant online.
4. A digitally signed copy of an order or a judgment or pleading or other document delivered online shall be treated as a

certified copy of the said order or judgment or pleading or document and be acted upon as such subject to verification on the High Court's website.

5. Procedure of appending the digital signature and uploading the orders, judgments and other documents shall be as per the Standard Operating Procedure issued under this Rule from time to time."

By Order of the Court


(Suman Kumar Mishra)
Registrar (Judicial)

Memo No. 6681 (120) **Dtd.01.05.2023**

(X-3/2013)

Copy forwarded to the:-

1. All Officers of the Court,
2. Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
3. Addl. Principal Secretaries/ Senior Secretaries/ Secretaries/ PAs attached to the Hon'ble Judges of the Court,
4. Central Project Co-ordinator
5. Stamp Reporter and Oath Commissioner
6. All Addl. Stamp Reporter and Oath Commissioners of the Court
7. All Superintendents/ Section Officers of the Court,
8. Superintendent, Copying/ Computer Section
9. All Court Masters of the Court
10. Peskar, Lawziama Court
11. Superintendent, Computer Section to upload the same in the official website for information and necessary action through e-NS.


SPECIAL OFFICER (SPL. CELL)

Memo No. 6682 (37) **Dtd.01.05.2023**

Copy forwarded to the:

1. Dist. & Sessions Judge,(All)
2. Director, Odisha Judicial Academy, Cuttack
3. Member-Secretary, Odisha State Legal Services Authority, Cuttack
4. Advocate General, Odisha, Cuttack
5. President, Orissa High Court Bar Association, Cuttack
6. Secretary, Orissa High Court Bar Association, Cuttack
7. Chairman, Odisha State Bar Council, Cuttack
8. Deputy Solicitor General of India for State of Odisha for information and necessary action.


SPECIAL OFFICER (SPL. CELL)

Memo No. 6683 **Dtd.01.05.2023**

Copy forwarded to the Addl. Chief Secretary to Govt. of Odisha, Home Department, Bhubaneswar for information with a request to circulate the same amongst all Departments of the Govt. of Odisha for their information and necessary action


SPECIAL OFFICER (SPL. CELL)

Memo No. 6684 **Dtd.** 1-5-2023

Copy forwarded to the Secretary, Legal Assistants' Association, Orissa High Court, Cuttack for information w.r.t. his letter dtd.03.03.2023.

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1.5.2023

SPECIAL OFFICER (SPL. CELL)

Memo No. 6685 **Dtd.** 01-5-2023

Copy forwarded to the Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar for information and accord necessary permission to the Deputy Director, Printing, Publication and Stationary, Odisha, Cuttack for publication of the same in the next issue of the Odisha Gazette (Extra Ordinary) by 05.05.2023.

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1.5.2023

SPECIAL OFFICER (SPL. CELL)

Memo No. 6686 **Dtd.** 01-5-2023

Copy of the Notification (both in word and PDF Format) forwarded to the Deputy Director, Printing, Publication and Stationary, Odisha, Cuttack for publication of the same in the next issue of the Odisha Gazette (Extra Ordinary) and to supply 50 nos. of copies of the same for use in the Hon'ble Court by 05.05.2023.

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1.5.2023

SPECIAL OFFICER (SPL. CELL)